

CONSTITUTION OF BENCHES OF HIGH COURT OF JHARKHAND, RANCHI

w.e.f. JANUARY, 2016

DIVISION BENCHES

1.	<p align="center"><b>Hon'ble The Chief Justice &amp; Hon'ble Mr. Justice P. P. Bhatt (Monday &amp; Tuesday) (Wednesday)  (Thursday)  (Friday)</b></p>	<p align="center"><b>(Whole Day)</b>  <b>(Whole Day)</b>  <b>(1<sup>st</sup> half)</b>  <b>(2<sup>nd</sup> half)</b>  <b>(1<sup>st</sup> half)</b>  <b>(2<sup>nd</sup> half)</b></p>	<p>LPA (2015 onwards):- <b>Orders &amp; Admission.</b>  W.P.(PIL):- <b>Orders.</b>  Writ (DB):-2015 (Vires &amp; Validity of Act, CAT), Cases related to Judicial Officers, : - <b>Orders, Admission.</b> <b>LPA(old):- Hearing</b>  Criminal Appeal (DB):- <b>Orders (U/s 389 Cr. P.C.), Admission.</b>  Writ (DB), C.Rev., CMP, Cont (Appeal), Company Appeal, F.A. (2015 onwards): - <b>Orders, Admission, Hearing &amp;Assigned matters.</b></p>
2.	<p align="center"><b>Hon'ble Mr. Justice D. N. Patel &amp; Hon'ble Mr. Justice Amitav K. Gupta (Monday &amp;Tuesday)  (Wednesday)</b></p>	<p align="center"><b>(Whole Day)</b>          <b>(Whole Day)</b></p>	<p>LPA(up to 2014) WPT, T.A., Tax matters, , CAT matters, Vires &amp; Validity of Acts relating to Writs up to 2014, Company Appeal, A.C.(D.B.), F.A. (Family Court Matter) (up to 2014):- <b>Orders, Admission &amp; Hearing</b>  LPA(up to 2014) WPT, T.A., Tax matters, Vires &amp; Validity of Acts relating to Writs up to 2014, Company Appeal, CAT matter, A.C.(D.B.), F.A. (Family Court Matter) (up to 2014):- <b>Orders, Admission, Hearing &amp; Assigne matters.</b></p>
3.	<p align="center"><b>Hon'ble Mr. Justice R. R. Prasad &amp; Hon'ble Mr. Justice Ravi Nath Verma (Monday &amp;Tuesday) (Wednesday)</b></p>	<p align="center"><b>(Whole Day)</b>          <b>(Whole Day)</b></p>	<p>Cr. Appeal (D.B.) custody matters (12years and above):- <b>Orders &amp; Hearing.</b>  Cr. Appeal (D.B.):- <b>Hearing.</b> Cr. Appeal (D.B.) custody matters:- <b>Final Hearing &amp;Assigned matters.</b></p>
4.	<p align="center"><b>Hon'ble Mr. Justice D. N. Upadhyay &amp; Hon'ble Mr. Justice Ratnaker Bhengra (Monday to Thursday)  (Friday)</b></p>	<p align="center"><b>(Whole day)</b>          <b>(1<sup>st</sup> half)</b></p>	<p>Cr. Appeal (D.B.) custody matters (10 years and above):- <b>Hearing. Acq. Appeal(D.B.).</b> Cr. Appeal (D.B.):- <b>Hearing.</b>  Cr. Appeal (D.B.) custody matters:- <b>Hearing.</b> Cr. Appeal (D.B.):- <b>Hearing.</b></p>

SINGLE BENCHES

1.	<b>Hon'ble The Chief Justice (Friday)</b>		I.A(s) in Cr. D.B. (Tied matters) Civil, Criminal, Cont.(C) & Assigned matters.
2	<b>Hon'ble Mr. Justice D. N. Patel (Thursday &amp; Friday)</b>	<b>(Wholeday)</b>	Arbitration matters, Cont. (Cvl.), C.M.P, and Company matters:- <b>Orders, Admission &amp; Hearing as well as Tied-up &amp; Assigned matters.</b>
3	<b>Hon'ble Mr. Justice R. R. Prasad (Thursday &amp; Friday)</b>	<b>(Wholeday)</b>	All matters related to Fodder Scam & Prevention of Corruption Act except B.A. & A.B.A:- <b>Orders, Admission &amp; Hearing, as well as Tied-up &amp; Assigned matters.</b>
4	<b>Hon'ble Mr. Justice Prashant Kumar (Monday)  (Tuesday &amp; Wednesday)  (Thursday)  (Friday)</b>	<b>(Whole day)  (Whole day)  (Whole day)  (Whole day)</b>	Criminal Writ matters:- <b>Fresh Filing, Orders, Admissions, Hearing &amp; Stay matters.</b> Cr. Rev.:- <b>Fresh Filing, Orders, Admission &amp; Hearing.</b> Writ Petition(S) (up to 2014):- <b>Fresh Filing</b> W.P.(C) grouping -Electricity, Work Contract, Tender :- <b>Orders, Fresh Filing, Admission &amp; Hearing as well as Tied-up &amp; Assigned matters</b> Cont. (C).:- <b>Order &amp; Adm.</b>
5	<b>Hon'ble Mr. Justice P. P. Bhatt</b>		<b>M.A:- Hearing as well as Tied-up &amp; Assigned matters.</b> <b>Cont. (C).:- Order &amp; Admission.</b>
6	<b>Hon'ble Mr. Justice H. C. Mishra (Monday to Thursday)  (Friday)</b>	<b>(1<sup>st</sup> half)  (2<sup>nd</sup> half)  (1<sup>st</sup> half)  (2<sup>nd</sup> half)</b>	B.A. matters:- <b>Orders &amp; Admission.</b> A.B.A. matters:- <b>Orders &amp; Admission</b> B.A. matters:- <b>Orders &amp; Admission.</b> A.B.A. matters:- <b>Orders &amp; Admission as well as Tied-up &amp; Assigned matters.</b>
7	<b>Hon'ble Mr. Justice D. N. Upadhyay (Friday)</b>	<b>(2<sup>nd</sup> half)</b>	<b>Cont.(C).:- Orders &amp; Admission as well as Tied-up &amp; Assigned matters.</b>
8	<b>Hon'ble Mr. Justice Aparesh Kumar Singh (Monday &amp; Tuesday)  (Wednesday &amp; Thursday)  (Friday)</b>	<b>(Whole day)  (Whole day)  (1<sup>st</sup> half)  (2<sup>nd</sup> half)</b>	Writ Petition (S) (2015 onwards) :- <b>Fresh Filing only.</b> Writ Petition (Service matters):- <b>Orders, Admissions Only</b> Writ Petition (Service matters):- <b>Hearing as well as Tied up &amp;Assigned matters.</b> Cont.(C):- <b>Orders &amp; Admission.</b>

9	Hon'ble Mr. Justice S. Chandrashekar (Monday & Tuesday)	(Whole day)	Writ Petition (Civil) & Writ Petition (Labour) as well as Writ arising out of suit matters. :- <b>Fresh filing.</b>
	(Wednesday & Thursday)	(Whole day)	Writ Petition (Civil) & Writ Petition (Labour) as well as Writ arising out of suit matters:- <b>Orders, Admission.</b>
	(Friday)	(1 <sup>st</sup> half)	Writ Petition (Civil) & Writ Petition (Labour) as well as Writ arising out of suit matters:- <b>Hearing, Tied up and Assigned matters.</b>
		(2 <sup>nd</sup> half)	Cont.(C):- <b>Orders &amp; Admission.</b>
10	Hon'ble Mr. Justice Amitav K. Gupta (Thursday)	(Whole day)	F.A., C.R., A.C.(SB), C.M.P., Tr. Pet.(Cv.), S.C.L.P.: - <b>Orders, Admission &amp; Hearing.</b>
	(Friday)	(Whole day)	S.A., Cont.(C):- <b>Orders, Admission &amp; Hearing as well as Tied-up &amp; Assigned matters.</b>
11	Hon'ble Mr. Justice Pramath Patnaik (Monday to Thursday)	(Whole day)	Writ Petition (S) grouping matters (Dismissal, Punishment, Retirement Benefit cum Pension):- <b>Fresh Filing &amp; Admission.</b>
	(Friday)	(Whole day)	Writ Petition (S) grouping matters (Dismissal, Punishment, Retirement Benefit cum Pension):- <b>Admission, Hearing Cont.(C):- Orders &amp; Admission as well as Tied-up &amp; Assigned matters.</b>
12	Hon'ble Mr. Justice Rongon Mukhopadhyay (Monday & Tuesday)	(Whole day)	Cr. M. P.:- <b>Fresh Filing only.</b>
	(Wednesday & Thursday)	(Whole day)	Cr. M. P.:- <b>Orders, Admissions.</b>
	(Friday)	(1 <sup>st</sup> half)	Cr. M. P.:- <b>Hearing.</b>
		(2 <sup>nd</sup> half)	Cont.(C):- <b>Orders &amp; Admission as well as Tied up &amp; Assigned matters.</b>
13	Hon'ble Mr. Justice Ravi Nath Verma (Thursday)	(Whole day)	M.A., CMP :- <b>Orders, Admission &amp; Hearing.</b>
	(Friday)	(Whole day)	All Cr. Appeal (S.J), Acq. Appeal (S.J), S.L.A. Cont.(Cr.) matters: - <b>Order, Admission &amp; Hearing as well as Tied up &amp; assigned matters.</b>
14	Hon'ble Mr. Justice Ratnaker Bhengra (Friday)	(2 <sup>nd</sup> half)	Cont.(C):- <b>Orders &amp; Admission as well as Tied up &amp; assigned matters.</b>

- NOTE: - 1.** ALL MOTIONS FOR **URGENT/ ORDINARY** LISTING OF MATTERS SHOULD BE MADE BEFORE THE BENCH HAVING JURISDICTION TO HEAR SUCH MATTER AS PER ROSTER.
- 2.** LISTING OF CONTEMPT (CIVIL) AND C.M.P CASES SHALL BE MADE, IN THE COURT OF THE RESPECTIVE HON'BLE JUDGE(S) AGAINST WHOSE JUDGEMENT/ORDER, THE CONTEMPT PETITION HAS ARISEN. IF THE COURT OF HON'BLE JUDGE IS NOT AVAILABE DUE TO SUPERANNUATION/TRANSFER ETC., THEN IN THAT CASE, SUCH CASES WILL BE LISTED IN THE COURT HAVING THE REGULAR ROSTER OF THE CATEGORY IN WHICH THE ORIGINAL ORDER WAS PASSED.
- 3.** ALL MOTIONS WITH REGARD TO **B .A. & A. B .A. MATTERS** MAY BE MENTIONED BEFORE **HON'BLE MR. JUSTICE H. C. MISHRA** IN COURT NO.9.

